

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(CAA) 210 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017**

**NAME OF THE COMPANY:** M/s Aniket Tie-up Pvt. Ltd. Vs. M/s Andaz  
Infrastructure Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 230-232

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s): Counsel for the Petitioner

For the Respondent(s): Counsel for the Respondent

**ORDER**

Ld. Counsel appearing for both the applicants has drawn the attention of this Bench to the order dated 25.9.2017, vide which he had withdrawn the said petition due to technical defects.

This case is therefore wrongly listed.

File be consigned to records.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**